549

- (b) A copy of the Resolution passed by the Central Council of Health is placed on the Table of the Sabha.
- (c) In so far as the Central Government is concerned, the matter was previously considered also. The recommendations contained in the Resolution are being examined again. The resolution is also being forwarded once again to the State Governments.

#### RESOLUTION

Noting that the Plan allocation for Medical Care in each Five Year Plan has been totally inadequate after providing for Major Public Health and Training Programmes and Realising that a sum of at least Rs. 750 crores will be required per Plan period for Medical Care alone. As computed by the Health Survey and Planning Committee, the Council recommends that a Health cess be levied.,

The Council recommends that a minimum charge of 10 paise be made per attendance in the Out-Patient Department and a minimum charge of 25 Paise per Day of Hospital stay be made and all Indigent Patients be exempted from all charges.

Anticipating that the funds acquiring from Health cess may have to be credited in accordance with the existing Rules, to the total Revenues of the State or Central Government, as the case may be, the Council recommends that suitable steps to be taken to alter these Rules in such a way that the money collected by each Hospital or Dispensary under this Head be utilised for better Medical Care of the Patients in the respective Hospital or Dispensary, and appropriate machinery be also provided for efficient collection of Health cess

#### LOANS AND GRANTS TO CYCLONE AFFECTED AREAS OF ORISSA

168. SHRI LOKANATH MISRA: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state the amount of aid given to cyclone-aflected areas of Orissa by the Government of India through loans and grants for House building purposes?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): My Ministry has no specific scheme for housing in cyclone-affected areas. But the allocations made under the social housing schemes can be utilised for any area at the discretion of the State Governments. For the year 1967-68, the State Government d Orissa have provided a sum of Rs. 24.4 lakhs in their Annual Plan for the implementation of the various social housing schemes of my Ministry. In addition, an amount of Rs. IOO Ic khs has also been allocated as Loan to the State Government out of L.I.C. funds for construction of houses under the approved housing schemes.

to Questions

## ISSUE OF CANAL PERMITS TO M.Ps.

- 169. SADAR NARINDER SINGH BRAR Will the Minister of IRRIGATION AND POWER be pleased to state:
- (a) whether there is any proposal under Government's consideration to issue permanent canal permits to all the Members of Parliament to enable them to travel on canal strips; and
- (b) if so, when it is likely to be im-

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) No.

(b) Does not arise.

## SEIZURE OF WATCHES ETC. BY CUSTOMS AUTHORITIES

170. SARDAR NARINDER SINGH BRAR:

# SHRI RAM SAHAI:

Will the Minister of FINANCE be pleased to state the details of the jewellery and watches, etc., seized by the Customs authorities from the different Airport of the country during the last four months?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): The details and value of the goods seized by the Customs authorities at the different airports of the country